

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.13
C.P. (IB) No.38/BB/2024

IN THE MATTER OF:

State Bank of India ... Petitioner
Vs.
Mr. Dayanand Reddy ... Respondent

Order under Section 95(1) of Insolvency and Bankruptcy Code, 2016

Order delivered on: 01.05.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

Resolution Professional : Mrs. R. Bhuvaneshwari
For the Respondent/Personal Guarantor : Shri Atul M.

ORDER

1. Heard the Ld. Counsels for the Parties.
2. The Report of the RP is not yet filed. Therefore, the Ld. RP is directed to file her report within a period of 10 days, after duly serving the copy on the other side. Upon receipt of the report, the Respondent/PG shall file reply thereto, within a period of two weeks, after duly serving the copy on the other side. The RP shall file rejoinder, if any, within a period of one week thereafter.
3. List the matter on **01.07.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)
Puja

Sd/-
K. BISWAL
MEMBER (JUDICIAL)